#### HIGH COURT BENCH AT JAIPUR

431. SHRI A. D. MANI : Will the PRIME MINISTER be pleased to state :

(a) whether a deputation of the Bar Association of Jaipur waited on the President of India on May 30, 1970, to urge upon him the need for the establishment of a High Court Bench at Jaipur; and

(b) if so, the reaction of Government to this demand?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) A petition dated the 30th May, 1970 was submitted to the President at Jaipur by the Bar Association of Jaipur urging restoration of the Bench of the Rajas-than High Court at Jaipur.

(b) The Bench, of the Rajasthan High Court at Jaipur was abolished in 1958 on the recommendation of the Rajasthan Capital Enquiry Committee. Whether a High Court should have a Bench at a place other than the principal seat of the High Court has, in the first instance to be considered by the State Government in consultation with the High Court. No proposal has been received from the State Government regarding the restoration of the Bench of the Rajasthan High Court at Jaipur.

### EXAMINATIONS UPTO FIFTH STANDARD

432 SHRI A. D. MANI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether he made a statement in Bangalore on 31st May, 1970 to the effect that there should be no examinations up to the Fifth Standard; and

(b) whether Government have for-mu! scheme in this regard; and if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) : (a) A suggestion to this effect was made by the Union Education Minister while talking to Newsmen at Bangalore on 31-5-1970.

(b) The National Conference on action programme for reducing wastage i

and stagnation at the primary stage held in New Delhi in January 1970 has recommended that the ungraded pattern of education be started in schools having multiple class teaching and also in schools having full strength of teachers. Under this pattern children will be taught for 4 or 5 years without any specific promotion from class to class. Suitable evaluation procedure will be evolved to ascertain the progress of children. Each child will be allowed to progress according to its abilities. There will be no formal examination till the 5th class. This new pattern is likely to be tried out in selected school\* particularly in the intensive education districts of Bellary, Jalgaon, Sangrur and Darbhanga. Details are being finalised.

## ESPIONAGE ACTIVITIES IN ASSAM FOR BHASANI'S PARTY IN EAST PAKISTAN

433. SHRI A. D. MANI : Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that some antinational elements in Assam are carrying espionage activities for Maulana Bhasani's pro-Peking party in East Pakistan; and

(b) if so, what are the details of such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT} : (a) and (b) Facts are being ascertained.

# स्कूलों में शिक्षा का माध्यम

434. श्री जगदम्बी प्रसाद यादव : क्या शिक्षा तथा युवा-सेवा मंत्री यह बताने की कुपा करेंगे कि :

(क) भारत में कितने प्रकार के स्कूल चल रहे हैं और उनमें शिक्षा का माध्यम क्या है ;

(ख) किन-किन राज्यों में स्कूलों में शिक्षा का माध्यम उस राज्य की प्रादेशिक भाषा है :

(ग) क्या विभिन्न राज्यों के लोक सेवा आयोगों ढारा ली जाने वाली परीक्षाओं का माध्यम उन राज्यों की प्रादेशिक भाषायें हैं; और

(घ) यदि हो तो उसका व्यौरा क्या <u>हे</u> ?

# MEDIUM OF SSTRUCTION IN SCHOOLS

434. SHRI ] P. YADAV : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) what ax\$ (he different types of schools functioning in India and what is their mediun' of instruction: and

what art the names of the States in which the r ledium of instruction in schools is the regional language of that State ;

(c) whether the medium of instruction in examinations conducted by different State Public Service Commissions is also ihe regional language of those States; ai d

(d) if so, the details thereof?]

tTHE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH

शिक्षा तथा युगा-सेवा मंत्रालय में उपमंत्री (श्री एं० के० किस्डु): (क) से (घ) राज्य तथा केन्द्रीय सरक रों से अपेक्षित सूचना एकत को जा रही है और यथा शीघ्र सभा पटल पर BEATING OF A BUDDHIST BHIKSHU रख दी जाएगी ।

SERVICES (SHRI A. K. KISKU) : a.) to (d) The required information is >eing collected from the State and Unio i Territory Governments and will be laii on- the Table of the Sabha as soon is possible.]

## MERGER OF PUNJAB AND HIMACHAL PRADESH

435. SHRI /.. D. MANI : Will the PRIME MINISTER be pleased to slate :

fa) whether the Minister of Social Welfare of Himachal Pradesh Dr. Bhagat Singh, I rged on May 28, 1970 in Chandigarh that Himachal Pradesh and Punjab should be merged; and

(b) if so, what is the reaction of the Government of India to this suggestion?

THE MINUTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHPI K. C. PANT):

(a) According to Press reports, the statement was made by Dr. Bhagat Singh, Social Welfare and Scheduled Castes Minister cf Puniab.

(b) Government have decided to grant Statehood to Himachal Pradesh. The question of its merger with Punjab, therefore, does not arise.

# दिल्ली पुलिस द्वारा बौढ भिक्षु की पिटाई

436. श्री राजनारायण : क्या प्रधान 20 मई, 1970 को राज्य सभा में मंत्री तारांकित प्रका संख्या 507 और अतारां-कित प्रश्न संख्या 928 के दिये गये उत्तर को देखेंगी और यह बताने की कुपा करेंगी कि क्या सरकार ने गलत सूचना देने वाले व्यक्ति के विरुद्ध तथा उन पुलिस के कर्म-चारियों के विरुद्ध कोई कार्यवाही की है जिन्होंने 4 अप्रैल, 1970 को दिल्ली में बच्चों के अप-हरण के कथित आरोप के कारण संघपाल उर्फ दिनवाला नामक एक बौढ भिक्ष को पीटा था?

# **BY DELHI POLICE**

436. SHRI RAJNARAIN : Will the PRIME MINISTER be pleased to refer to the answers to Starred Question No. 507 and Unstarred Question No. 928 given in the Rajya Sabha on the 20th May, 1970 and state whether Government have taken or propose to take any action against the person giving wrong information as also against the policemen who had beaten up a Budhist Bhikshu, Sanghpal alias Dinawala on 4th April, 1970 for alleged kidnapping of Children in Delhi?]

गृह-कार्यमंत्रालय में राज्य मंत्री (श्री के० सी० पन्त): कुछ बालकों तथा आइस कीम विकेता द्वारा पैदा की गई गलत खलवली के आधार पर दिल्ली पुलिस ने बौढ़ भिक्षु को गिरफतार किया था। पर्याप्त साक्ष्य न होने के कारण यह केस समाप्त कर दिया गया जांच से ऐसे कोई प्रमाण सामने नहीं आया कि स्थानीय पुलिस ने उक्त भिक्ष को पीटा । शिकायत कर्ताओं के विरुद्ध किसी भी प्रकार की कार्रवाई

\* [ ] English translation.